



भारतीय रिज़र्व बैंक  
RESERVE BANK OF INDIA  
www.rbi.org.in

RBI/2012-13/353

DNBS (PD).CC. No 319 /03.10.42 /2012-13

December 28, 2012

All Non Banking Financial Companies /  
Residuary Non Banking Companies

Dear Sir/Madam,

**Anti-Money Laundering (AML)/Combating of Financing of Terrorism (CFT) -  
Standards**

Please refer to [DNBS \(PD\).CC.No.304/03.10.42/ 2011-12 dated September 17, 2012](#) on risks arising from the deficiencies in AML/CFT regime of certain jurisdictions.

2. Financial Action Task Force (FATF) has updated its Statement on October 19, 2012 on the subject ([copy enclosed](#)). The statement /document can be accessed from the following URL also:

<http://www.fatf-gafi.org/media/fatf/documents/FATF%20Public%20Statement%2019%20October%202012.pdf> and  
<http://www.fatf-gafi.org/topics/high-riskandnon-cooperativejurisdictions/documents/improvingglobalamlcftcomplianceongoingprocess-19october2012.html>

3. All NBFCs/RNBCs are accordingly advised to consider the information contained in the enclosed statement.

4. This, however, does not preclude NBFCs from legitimate trade and business transactions with these countries and jurisdictions.

Yours faithfully,

(Chandana Dasgupta)  
Deputy General Manager

Encl: as above